

the Andamans Administration are engaged by the Officers exclusively in their bungalows;

(b) if so, the number of such Class IV employees,

(c) the nature of duties performed by them;

(d) whether the officials of the Administration are entitled to such concessions; and

(e) if not, the steps Government propose to take to prevent the misuse of the services of Class IV employees?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (e). A number of Class IV employees serving under the Andaman & Nicobar Administration work in the offices or at the residences of officers, according to necessity in connection with their official duties. The number of Class IV employees utilised in this manner is not readily determinable. While on duty at the residences of officers, the Class IV employees are supposed to be utilised for official work such as attending to telephone calls, receiving official visitors, receiving and delivering official dak, sending official messages etc. Government have already issued instructions to the Andamans Administration to the effect that Government servants should not be utilised by officers for doing their private domestic work.

Labour Employed under Controller Labour Force, Andamans

5463. Shri K. P. Singh Deo:
Shri M. Amersey:

Will the Minister of Home Affairs be pleased to state:

(a) the total strength of labour employed under the Controller, Labour Force, Andamans and how they are employed for the remainder period of each month after working for 14 days

in stevedoring on M.V. Andamans and Nicobar;

(b) the total number of men employed in each shift of stevedoring with their allocation;

(c) whether it is a fact that when there is no stevedoring the labour is employed in officers' bungalows; and

(d) whether Government propose to find out proper utilisation of labour for such occupations such as fuel cutting and supplying to Government departments, Military and to the public on payment?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (d). The sanctioned strength of mazdoor labour force is 300. However, the leave vacancies are not filled up except when a steamer is in Port when casual mazdoors are engaged to make up the required strength.

Normally, 100 mazdoors are deployed in each stevedoring shift of 12 hours—there being a day shift and a night shift.

The actual number of stevedoring days is not 14 always and depends on many factors such as the nature of cargo, weather conditions etc. Sometimes it takes 17 days to load and unload m.v. ANDAMANS and m.v. NICOBAR. During the days when these ships are not in Port the stevedoring labour is deployed to work on the inter-islands ships. This labour is also engaged for other miscellaneous work such as stacking and shifting grain bags, transporting building materials, fencing Government residential buildings and offices which have not been provided with barbed wire fencing and clearing the wild vegetation from compound areas of the Government buildings including those allotted as residences to officers. This labour is also supplied on payment to other Government Departments as and when required.